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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**Co. Appeal No. 72/252/NCLT/AHM/2018**

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.03.2018**

Name of the Company: Shashank Jain  
(Neminath Real Estate Pvt Ltd.)  
V/s.  
Registrar of Companies, Gwalior

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1. VISHWASKUMARSHARMA PCS APPELLANT Sham Vok

2.

**ORDER**

Learned PCS Mr. Vishwaskumar Sharma present for Appellant. None present for ROC.

Appellant is directed to issue notice of date of hearing along with copy of petition on ROC and shall file proof of service.

ROC shall file its objections within 15 days from the service of notice.

List the matter on 26.03.2018.

Manor  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**  
Dated this the 5th day of March, 2018.

Harihar Prakash Chaturvedi  
**HARIHAR PRAKASH CHATURVEDI**  
**MEMBER JUDICIAL**